

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Twenty Eighth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 9-9-1981

Adopted on 11-9-1981

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

TWENTY-EIGHTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-eighth Report.

2. The Committee met on 7 September, 1981 for—

- I. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 11 September, 1981.
- II. Further examination of the Constitution (Amendment) Bill, 1981 (*Insertion of new article 265A*) by Shri K. T. Kosalram, under rule 294(1)(a) of the Rules of Procedure.

Allocation of time to Resolutions

3. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding steps to set up industrial projects under Central Sector in West Bengal. 2 hours
- (2) Resolution regarding exploration of oil resources. 2 hours
- (3) Resolution regarding prevention of interception of private correspondence. 2 hours

Further examination of the Constitution (Amendment) Bill, 1981 (Insertion of new article 265A) by Shri K. T. Kosalram.

4. The Bill seeks to amend the Constitution with a view to provide that no court, including the Supreme Court of India, shall grant the stay of collection of any tax or duty levied under an Act of Parliament.

5. The Committee noted the opinion of the Ministry of Law, Justice and Company Affairs on the amendment proposed in the Bill. After considering all aspects of the matter, the Committee recommend that the Member may not be permitted to move for leave to introduce the Bill.

Recommendations

6. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 3 above, be agreed to by the House; and
- (ii) Shri K. T. Kosalram be not permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;

G. LAKSHMANAN,

Chairman,

Committee on Private Members'

Bills and Resolutions.

7 September, 1981.

16 Bhadra, 1903 (Saka).